

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4207
TO BE ANSWERED ON 11TH AUGUST, 2017**

PRESCRIBING OF ALLOPATHIC MEDICINES

4207. SHRI SATYAPAL SINGH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether medical practitioners registered only with Medical Council of India, State Dental Councils and Medical Councils are authorised to prescribe allopathic medicines, if so, the details thereof;
- (b) whether Unani, Homoeopathy, Siddha doctors also prescribe allopathy
- (c) whether there is a provision of stringent action against such doctors; and
- (d) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a): Yes. Section 15 of Indian Medical Council Act, 1956 prohibits a person other than medical practitioner enrolled on a State Medical Register to practice allopathic medicine in the State. Further, as per the Dentists Act, 1948, a person recognized by law as a dentist may prescribe medicine.

(b): No. As per Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 under clause 1.1.3 “No person other than a doctor having qualification recognised by Medical Council of India and registered with Medical Council of India/State Medical Council(s) is allowed to practice Modern system of Medicine or Surgery. A person obtaining qualification in any other system of Medicine is not allowed to practice Modern system of Medicine in any form.”

(c) & (d): Any person who acts in contravention to the provisions of the Indian Medical Council Act, 1956 is liable to be punished with imprisonment and/or fine. ‘Health’ being a State subject, the primary responsibility to deal with such cases lies with the respective State Governments in order to take stringent action and corrective steps.

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